

(b) if so, the details thereof; and

(c) the decision of Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) to (c). The Family Welfare Programme in India is being promoted on a voluntary basis as a people's movement in keeping with the democratic traditions of the country. For conveying the message of small family norm to the masses, motivational, educational and persuasive efforts are made without resort to any form of coercion. Suggestions have been received from certain quarters in the past for enactment of a legislation to enforce family planning. Even a private members bill to this effect was brought before the Lok Sabha. This Bill, inter-alia, provided that any child born after two children will forfeit his right of Indian citizenship, such couples will lose their job, right to vote and will get four years rigorous imprisonment. As enactment of a legislation to enforce family planning is not in line with our policy on family planning, we had opposed its introduction in that House.

Drug Abuse

189. SHRI BANWARI LAL PUROHIT: Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) the measures taken by Government against the menace of drug abuse in the country; and

(b) to what extent these have proved effective in wiping off this menace?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) For combating the drug abuse, the Government has adopted a comprehensive strategy for controlling both the supply and demand of drugs. The Ministry of Welfare has taken up demand control measures through programmes meant for building

awareness and educating people about the ill-effects of drug abuse and through a well rounded programme of motivation, counselling, treatment, follow-up and rehabilitation of drug addicts. So far the Ministry of Welfare has set up 89 Counselling Centres, 30 De-Addiction Centres and 5 After-Care Centres with the help of the voluntary agencies.

(b) The programmes for combating drug abuse are being implemented since 1985-86. It is too early to assess its effectiveness. However, greater awareness in the society has been generated and facilities for treatment and cure created. These measures are on the one hand strengthening the capacity within the society to withstand pressures through greater awareness and are also providing services all over the country for guidance, treatment and cure.

Shifting of Government Offices to Nagpur

190. SHRI BANWARI LAL PUROHIT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) Whether Government propose to shift more Central Government Offices from Delhi to Nagpur in view of congestion of Central Government offices in Delhi;

(b) if so, the details thereof; and

(c) the time by which these Central Government Officers will be shifted to Nagpur?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c): The information is being collected and will be laid on the Table of the House.

Irrigation Projects of Maharashtra pending clearance

191. SHRI BANWARI LAL PUROHIT: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the irrigation projects of Maharashtra State pending with Union Government for clearance;

(b) since when these projects are pending; and

(c) the steps Government propose to take to clear the pending projects early?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c). The State Government submitted 26 major projects and 46 medium irrigation projects to the Centre for clearance. Of these, 29 were received during Sixth Plan period and 43 during Seventh Plan period. Appraisal of 31 projects has been completed and recommended by the Advisory Committee to the Planning Commission with certain observations. The remaining 41 projects have been returned to the State Government either due to non-compliance of observations for more than one year or due to major deficiencies in the project proposals.

Plan for Slum Dwellers in Madras City under Urban Basic Services Scheme

192. SHRI ERA ANBARASU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to draw a constructive plan for the welfare of the slum dwellers in Madras City particularly in Central Madras to improve their living conditions under the Urban Basic Services Scheme with the assistance of UNICEF; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). No Sir. Madras being a metropolitan city is not included in the Urban Basic Serv-

ices programme as it extends to towns having slum population upto 60,000 only.

Assistance for Birth Control Method Failure

193. CH. JAGDEEP DHANKHAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: whether there is any concrete scheme to financially assist those where there has been birth of a child even after adoption of family control method at the Government sponsored units?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): There is no scheme to give financial assistance to those acceptors where there has been a birth of child after adoption of family control method at a Government sponsored unit.

Canal Link with Jhunjhunu District Rajasthan

194. CH. JAGDEEP DHANKHAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any proposal to join Jhunjhunu district to Indira Gandhi Canal; and

(b) if so, when it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). The irrigation benefits from the Indira Gandhi Nahar Project do not cover Jhunjhunu district.

Proposals to provide drinking water supply benefits to Jhunjhunu district from this project have not been formulated by the Government of Rajasthan.